

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No.(IB)-23(PB)/2017

IN THE MATTER OF:

M/s Alchemist Asset Reconstruction Co.ltd.	APPLICANT / PETITIONER
AND	
M/s Hotel Gaudavan Pvt. Ltd.	RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.09.2017

Coram:


**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**


**S. K. MOHAPATRA
MEMBER (TECHNICAL)**

For the RESOLUTIONAL PROFESSIONAL	:- Mr Krishnendu Dutta, Advocate Mr. Aswhu Kanjal, Advocate Mr. Shantanu Parashar, Advocate
For the FINANCIAL CREDITOR	:- Ms. Swati Sharma, Advocate

ORDER

Learned Counsel for Applicant / Resolution Professional is present and moves this application in CA No. 325/2017 and seek for certain directions against the respondents. However, no proof of service of the same has been filed with. In the circumstances fresh notice is ordered to the respondents to be taken by the Learned Counsel for Petitioner along with next date of hearing being on 22nd September 2017. Dasti process allowed.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**